

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

CP (IB) No.161/Chd/Hry/2020

**Under Section 7 of the
Insolvency & Bankruptcy
Code, 2016**

In the matter of:-

Mrs. Anjali Bhiotra

...Petitioner-Financial Creditor

Versus

M/s KSBL Securities Ltd.

....Respondent-Corporate Debtor

Due to paucity of time, the matter could not be taken up, hence
adjourned to 31.03.2021.

Sd/-
Court Officer

Feb., 24, 2021
AV